

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION. NO. 3072
TO BE ANSWERED ON: 19.03.2025

DPDP RULES, 2025

3072. SHRI AMRINDER SINGH RAJA WARRING:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the specific measures included in the Digital Personal Data Protection (DPDP) Rules, 2025 to safeguard citizens' data privacy and rights;
- (b) the specific mechanisms established to ensure compliance by data fiduciaries;
- (c) the details of the stakeholder consultations held including feedback from data protection experts, technology firms and civil society and the manner in which these inputs have shaped the draft rules; and
- (d) the timeline for finalising and rolling out these rules, along with the Government's strategy to monitor and evaluate their effectiveness once implemented?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI JITIN PRASADA)

(a) to (d):The Digital Personal Data Protection Act, 2023 (Act) provides for the processing of digital personal data in a manner that recognises both the rights of the individual to protect their personal data and the need to process such personal data for lawful purposes. The Act obligates organizations, including State agencies, involved in digital personal data processing, to implement robust technical and organisational measures. The accountability of the Data Fiduciaries is monitored through the adjudication of personal data breaches and breaches of the provisions of the Act and imposition of penalties for such breaches. The draft Digital Personal Data Protection Rules, 2025 (Rules) seek to operationalize the Act. The Rules aim to safeguard citizens data privacy and rights by having obligations like providing notice by Data Fiduciary to Data Principal, application of reasonable security safeguards, intimation of personal data breach and providing mechanism for exercising rights of Data Principals. The Rules have been drafted with the objective to be principle-based rather than prescriptive and to carry out the purposes of the DPDP Act. These Rules provide procedural clarity for grievance redressal mechanisms and reporting for data breaches.

The Ministry of Electronics and Information Technology has done number of public consultations on Draft DPDP Rules, 2025 across the country. The consultations attracted experts, technology firms and civil society and representatives from various sectors such as technology, consulting, MSMEs, banking, and finance. The Ministry has invited feedback/comments from the public and stakeholders in line with the Government's commitment to adopt an inclusive approach to law-making. Such contributions play a vital role in refining the Rules, ensuring they meet the evolving needs of India's digital economy while safeguarding the rights of data principals. These consultation sessions reaffirm the government's commitment for the effective implementation of the DPDP Act and ensuring a practical, innovation-friendly regulatory environment.
